

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 2

IA(I.B.C)/535(CH)2023
IA(I.B.C)/1095(CH)2022
IA(I.B.C)/1096(CH)2022
IA(I.B.C)/1097(CH)2022
CONT.A.(IBC)/3(CH)2024
In

CP (IB) No. 30/Chd/Hry/2019
(Admitted)

IN THE MATTER OF:

Pawan Cargo Forwards (P) Ltd.

...Petitioner-Operational Creditor

Versus

Bestways Transport (India) Ltd.

...Respondent-Corporate Debtor

Under Section: 9, 30, 45 (1), 66(1), 43(1) r/w 44 (1), 60(5), IBC 2016

Order delivered on 16.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the RP-Applicant in IA : Mr. Mast Ram Chechi, PCS
Nos. 1095/22, 1096/22,
1097/22, 535/23

For the Respondent No.2 : Ms. Samridhi Goyal, Advocate
in IA Nos.1095/2022,
1096/2022, 1097/2022

ORDER

IA(I.B.C)/535(CH)2023

Learned Authorized Representative for the RP-Applicant is directed to file a reconciliation of the assets as per the last balance sheet prepared by

July 16, 2024
Mamta

the erstwhile management with the assets as per the first balance sheet prepared by the RP, assets considered for valuation by the valuer and assets covered under different IAs under PUFEE transactions. Let the same be filed within 10 days. List the matter on 31.07.2024.

IA(I.B.C)/1095(CH)2022

The rejoinder has been filed vide diary No.01997/10 dated 02.05.2024. The same is taken on record. It is pointed out by the learned counsel for the Respondent No.2 that she has not received the copy of the rejoinder, therefore, learned Authorized Representative for the RP is directed to supply the soft copy of the rejoinder during the course of the day.

Learned counsels for both the parties are directed to file short-written submissions particularly learned Authorized Representative for the RP is directed to file the supporting documents for the forensic report upon which, this IA has been moved. Let the same be done within 10 days with a copy in advance to the opposite counsel. List the matter on 31.07.2024.

IA(I.B.C)/1096(CH)2022

The rejoinder has been filed vide diary No.01998/12 dated 02.05.2024. The same is taken on record. It is pointed out by the learned counsel for the Respondent No.2 that the she has not received the copy of the rejoinder, therefore, learned Authorized Representative for the RP is directed to supply the soft copy of the rejoinder during the course of the day.

Learned counsels for both the parties are directed to file short-written submissions particularly learned Authorized Representative for the RP is directed to file the supporting documents for the forensic report upon which,

this IA has been moved. Let the same be done within 10 days with a copy in advance to the opposite counsel. List the matter on 31.07.2024.

IA(I.B.C)/1097(CH)2022

The rejoinder has been filed vide diary No.01999/11 dated 02.05.2024. The same is taken on record. It is pointed out by the learned counsel for the Respondent No.2 that she has not received the copy of the rejoinder, therefore, learned Authorized Representative for the RP is directed to supply the soft copy of the rejoinder during the course of the day.

Learned counsels for both the parties are directed to file short-written submissions particularly learned Authorized Representative for the RP is directed to file the supporting documents for the forensic report upon which, this IA has been moved. Let the same be done within 10 days with a copy in advance to the opposite counsel. List the matter on 31.07.2024.

CONT.A.(IBC)/3(CH)2024

This is an application has been filed by RP against the Punjab National Bank NIT Faridabad.

1. Issue notice to respondent(s) within four weeks. The applicant shall collect the notice from the Registry and send the same immediately to the respondent(s) at its registered address by speed post along with copy of the application and the entire paper book with a copy of this order as well at the email address of the respondent(s) and file affidavit of service along with copy of postal receipt, tracking report, copy of email and paper clippings, if applicable, within two weeks.

2. Reply be filed within two weeks after receipt of notice with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within two weeks thereafter, with a copy in advance to the counsel opposite.

3. List the matter on 31.07.2024.

Sd/-

(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)